## Complaints regarding implementation of NREG Act

†598.SHRI SHIVANAND TIWARI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has received complaints regarding allegations of irregularities and corruption in the implementation of National Rural Employment Guarantee Act;

(b) if so, the total number of complaints received during the years 2006, 2007 and till September, 2008 year- wise and State- wise; and

(c) whether Government has taken any administrative and financial steps to redress such complaints and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) Yes, Sir. Complaints have been received regarding allegations of irregularities and corruption in the implementation of National Rural Employment Guarantee Act. State-wise number of complaints received during the years 2006-07, 2007-08 and 2008-09 (till September, 2008) are given in the statement (*See* below).

(c) Section 19 of NREG Act provides for establishment of appropriate system for disposal of complaints in relation to implementation of NREGS that may be made by any person. State Governments have been given the power and responsibility to set up such a system under the Act. Ministry of Rural Development has been receiving reports from various sources on cases of anomalies and deviations in the implementation of National Rural Employment Guarantee Act. These reports have been regularly examined and States have been requested to take corrective action. Complaints received by the Ministry about irregularities/lapses in the implementation of the Act are forwarded to concerned State Governments for comments and Action Taken Report. For investigation of complaints of serious nature, National Level Monitors are deputed by the Ministry and their reports are analysed and findings are forwarded to the concerned State Government for taking corrective measures. In cases where charges are established after investigation by NLMs and Officers of the Ministry, State Government is requested to enquire into and take punitive action against the guilty persons. The Ministry repeatedly reminds State Governments to ensure that they establish a suitable mechanism for redressal of grievances and disposal of complaints in accordance with the relevant provisions of NREG Act. All the State Governments have been requested to ensure that in cases of misappropriation and embezzlement of Government funds, not only disciplinary action should be taken against the guilty officials but simultaneously criminal prosecution should also be initiated under Indian Penal Code and Prevention of Corruption Act, besides recovering the amount involved from the persons concerned in accordance with law.

## Statement

Complaints received regarding irregularities and corruption in the implementation of NREGA during financial years 2006-07, 2007-08 and 2008-09 (till September, 2008)

S.No. State		2006-07	2007-08	2008-09 (till 30.9.2008)
1	2	3	4	5
1.	Andhra Pradesh	2	2	1
2.	Assam	-	5	8
3.	Bihar	6	26	25

†Original notice of the question was received in Hindi

1	2	3	4	5
4.	Chhattisgarh	1	10	2
5.	Gujarat	2	4	2
6.	Haryana	1	2	4
7.	Himachal Pradesh	-	-	1
8.	Jharkhand	6	12	33
9.	Karnataka	1	4	1
10.	Kerala	-	-	1
11.	Madhya Pradesh	8	37	17
12.	Maharashtra	2	4	4
13.	Manipur	-	-	2
14.	Mizoram	-	1	-
15.	Nagaland	-	-	-
16.	Orissa	2	12	6
17.	Punjab	-	1	1
18.	Rajasthan	2	7	8
19.	Tamil Nadu	2	2	2
20.	Tripura	-	-	-
21.	Uttar Pradesh	18	38	44
22.	Uttarakhand	-	-	-
23.	West Bengal	1	8	7
	Total	54	175	169

## Availability of funds to Bihar under PMGSY

599. SHRI ALI ANWAR ANSARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of funds made available to Bihar under PMGSY, district-wise for the last financial year and this year so far;

(b) the details of the project completed so far out of the above;

(c) how much more time will be required to provide all weather roads to the villages of 1000 or more population;

(d) what steps Government would take to repair/rebuild the roads damaged in the recent floods in the northern part of the State?